# FORM NO. 21

(See rule 114)

	Versus	D down (C)
U. Ø. 20.		Respondent(3)
	INDEX SHEET	
Serial No.	DESCRIPTION OF DOCUMEN	ITS PAG
J. Ha	at list	1 to
6 ord	er sheet	3 to
	ament 16-4-92	6 to
y Pet	ition copy	10 t
5 Pour		33
	tton statement	357
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8 R.A		40 +
9 Sup	ple. RA	55 }
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CLARAD SIMIUTRAVIVE PRIBUNAL, LUCKOCI BLACH.

u.A. No.29 of 1990 (L)

Jhri J.S. Rai ....

Applicant

Vs.

Union of India & Others ... Respondents

Hon. Mr. Justice U.C. Brivastava, 7.C.

Hon. Mr. A.B. Gorthi, Member (A)

(Cy Mon. Mr. Justice U.C. Grivastava, V.C.)

The applicant was appointed as Lover Division Clerk by Commandant 11 3⊀₹**G** on 7-13-1976 against an existing vacancy at Jalapahar, Jarjeeling. He was transferred to Luckney in 1983 when the entire staff was shifted from Darjeeling to Lucknow. 3-19-1984 he was reverted to Lover Division Assistant although he was promoted to the higher grade. The applicant's wife died on 23-1-1978 leaving behind two children. He married again in the year 1981 but the second wife also died after prolonged illness on 27-10-1983. the applicant's mother who was looking after the children also died and the second son became a wictim of eplaptic fits. Therefore, there was no aged member in the family to look after his son. So the applicant stayed back in Darjeeling for longer period to hospitalise and look after his son, for which, according to the applicant, he sent periodical applications from his address. Thereafter on 23-8-1967 a charge sheet was served upon

the applicant by Respondent To.3, who, according to him, is not the competent authority to charge sheet him.

The charge levelled against him was regarding his long absence from duty. The Enquiry Officer submitted his report only after sending telegram in this behalf.

Thus, according to the applicant, no opportunity was given to him. It appears that the the disciplinary authority after holding an enquiry through Enquiry

Officer passed an order dated 22-3-1989 retiring the

applicant compulsorily.

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Now the applicant has come before the Tribunal against retiring the applicant compulsorily. The respondents stated that more than one opportunity was given to the applicant. It was also status by the respondents that the anglicant is a habitual absentee from duty and once he was penalised by stopping 3 increments for remaining absent for 167 days, without cumulative effect. It was also incorporated in recards that he was absent from duty from 24-11-84 to 19-11-65. According to the applicant he has sent application in this regard due to his family trouble. It was stated by the respondent: that the amplicant was present for long curing the enquiry conducted by Haj.Gen. thri Bhatia, who has submitted his enquiry report and thereafter the order was passed. the enquiry report has been placed on records. The signature of the applicant on anguiry report shous that the mollicant has paraged the same. The past theence of the applicant for which he was penalised was place taken into consideration and thereaft in the finding was

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recorded. According to the Enquiry Officer, no written statement was submitted by him. It was intimated to the applicant that in case no written statement is filed, exparts enquiry will be held. The applicant joined on duty on 5-7-1968 after the absence of one year six months and 12 days.

The entire report does not in icate that any 3. enquiry was hold and the applicant was associated with the same. Nowhere it was stated that the applicant was given an opportunity to appoint a defence assistant or to cross-examine any witness. The records which are produced before us dops not show that any oral statement was recorded or any enquiry proceedings hase taken place in which the applicant was present. These facts make it abundently clear that the enquiry was not conducted in accordance with the rules. Though the applicant sent telegram stating that the written statement follows he was never given coportunity to submit his written statement. The disciplinary authority should have waited for the written statement of the applicant or should have asked the applicant as to whether he would file written statement or not. Even if the wrtitten statement was not filed, the disciplinary authority was not exongrated from the responsibility to hold an enquiry and giwe the Enquiry Officer's report to the applicant and ask for his version on the same. Nothing of the sort was done. Therefore, the enquiry was nothing but a sham enquiry. Accordingly the cunishment given, based on such sham enquiry, cannot be legal and cannot stand. Therefore, the application is allowed and the

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order of compulsory retirement is quashed. However, it will be open for the disciplinary authority to hold an enquiry in accordance with the law giving the applicant an opportunity of being heard. The applicant also cannot escape his responsibility altogether, for the period during which he has not worked. Though he will be deemed to be in service during this period he will not be entitled to back-wages when the stage of his compulsory retirement. No order as to cost.

iember(A)

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Vice-Chairman

Dated 15th April, 1992, Lucknow.

(t3k)

# CERTIFIC ADMINISTRATIVE FRIEUMAL CIRCUIT BENCH, LUCKNOW

Registration No. 37 of 1989 0 ( )

APPLICART(S)	6 - managazing - maran da bangang anggan	N:C	Tevan
Reapulvedr(a)	1	シンム	

## Particulars to be examined

# Endorsement as to result of examination

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- 1. Is the appeal competent ?
- 2. a) Is the application in the prescribed form ?
  - b) Is the application in paper book form ?
  - c) Have six complete sets of the application been fixed ?
- 3. a) Is the appeal in time ?
  - h) If not, by how many days it is heyond time?
  - n) Has sufficient case for not making the application in time, been filed?
- Has the document of authorisation Vakalatnama been filed ?
- 5. Is the application recompanied by B.D./Postal Order for Rs.5U/-
- 6. Has the mertified copy/copies of the order(s) against which the application is made been filed?
- 7. a) Have the copies of the documenta/relied upon by the applicant and mentioned in the application, been filed ?
  - b) Have the documents referred to in (a) above duly attested by a Gazetted Officer and numbered accordingly?
  - to in (a) above neatly typed in double sages ?
- 8. Has the index of documents been filed and pageing done properly?
- 9. Have the chronological details of representation made and the out come of such representation been indicated in the application?
- 10. Is the matter raised in the appliration pending before any court of Law or any other Report of Tribusal?

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yes

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#### particulars to be Examined

#### Endorsement as to result of examination

- 11. Are the application/duplicate copy/spare copies signed ?
- 12. Are extra copies of the application with Annexures filed ?
  - a) Identical with the Original ?
  - b) Defective ?
  - c) Wanting in Annexures

    Nos. \_\_\_\_\_\_\_\_\_?
- 13. Have the file size envelopes bearing full addresses of the respondents been filed ?
- 14. Are the given address the registered address ?
- 15. Do the names of the parties stated in the cepies tally with three indicated in the application?
- 16. Are the translations certified to be ture or supported by an Affidavit affirming that they are true?
- 17. Are the facts of the case mentioned in item no. 6 of the application ?
  - a) Concise ?
  - b) Under distinct heads ?
  - a) Numbered consectively 8
  - d) Typed in double space on one side of the paper ?
- 55. Have the particulars for interim erder prayed for indicated with reasons?
- 19, Whather all the remedies have been exhausted.

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Brief Order, Mantioning Reference if necessary

How complied with and date of compliance

10/4/00

Hon. Mr. D. K. Agrawal V.M.

Shor R Midra, for the applicant and this D. Chamdre, for the respondents one present.

The learned coinsel for the re-hondent want, to ple original documents. Let They be talke on recordy. The applicants coursely hey inspect the documents and pl the supplementary rejoinder, by way of reply within 4 weeks. List it for heaving on 30/2/90.

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010 sitting. self, to 26/11/90 Por

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case real exercised payour + 1 5. J.

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Ha Durtice K. Valh, VC Ha. W. J. Rana Ans

Hnit hit for turther orders on 13.35: DN the matter of interin relief inne notice & list to order on 142.55.

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14.250 No Setting Adj to 13.350

terms netices on helled I seply has been filed.

S. F.O.

13.3.1990

Hen. Mr. D.K. Agrawal, J.M., Hen. Mr. K. ebayya, A.M.

Shri R. Mitra, for the applicant and Shri Dinesh Chandra, for the respondents are present.

Sim Br. Dinesh Chandra, appears on behalf of the respondents No. 1,2 &3. However, no reply has been filed yet. The records indicate that Dr. Dinesh Chandra, took notice on behalf of the respondents No. 1,2& 3 on 30.1.1990 Make Orders ware passed on 30.1.1990.

- For filing counter affidavit with 4 weeks&
- To produce records on 14.2.1990. (b)

On 14.2.1990, there was no such |Court. Therefore, the case was adjourned to 13.3.1990. Neither, counter affidavit has been filed ner the records has been produced. Dr. D. Chandra, stated that the counter affidavit is in the process of being prepared. As regarded, the records, he doesnot explained, why records have not been produced. In this view of the matter, we are of the opinion that, the Case can be decided as ex-parte as pressed by learned

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D. R.

Both the parties are present. Dr. D. chandra Id. countil for the

0. P. files suppl. countre Affidavið Jeday. Now this case is disted for filing suppl. R.A. On 2/9/91

3.9.97 D.R.

Respondent's tide as
prulent. Applicant
to frie suppl. R. A. by

7/11/91.

Supplimentary Repolender to be filed

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNO /.

on 29/90 kg

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Dal Bahadur Rai

... Applicant

Versus

The Union of India and others

... Respondents-

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	Details of the documents		Pages:
1.	Application		1-9
2 0	Annexure No.1 (Compulsory Retirement order)		10-11
3 °	Annexure No.2 (Charge Sheet).		12-15
<b>B</b> .	Annexure No.3		16-19
	(Finding of the Inquiry Officer without annexures).		
5.	Annexure No.4 (Appeal of the applicant ).		20 - 22
6-	Power	_	23

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Advocate

Counsel for the applicant.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW.

No. 29 OF 1990. (()

Dal Bahadur Rai, aged about 38 years,
son of late Shri Hastadil Rai, resident
of Banda Khera, P.O.Dilkusha, Lucknow Cantt:
...APPLICANT.

#### Versus

- 1. The Union of India , through the Secretary,
  Ministry of Defence , New Delhi.
- 2. Maj. General The Director General of Infantry/
  Infa6 (Pers), General Staff Branch, Army
  Headquarters, DHQ, P.O. New Dekhi. 11.
- 3. Colonel The Officiating Officer Incharge
  Records , 11 Gorkha Rifles, Chetak Lines,
  Lucknow-2.

RESPONDENTS:

## DETAILS OF APPLICATION:

i. Particulars of the applicant:

(i) Name of the applicant Dal Bahadur Ri Rai.

(ii) Name of the Father Late Sri Hastadil Rai.

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- Designation and Office in Lower Division Clerk,
  which employed:

  In the office of the
  Records 11 Corkha
  Rifles, Chetak Lines,
  Lucknow-2.
- iv) Office Address: Office of the Records
  11, Corkha Refles,
  Chetak Lines,
  Lucknow-2.
- v) Address for service of Banda Khera, P.O.
  all notices: Bilkusha, Lucknow Cant
- 2. Particulars of the Respondents
- i) Name and / or designation of the respondents:
  - 1. The Union of India, through the Secretary,
    Ministry of Defence, New Delhi.
  - 2. Maj. General The Director General of Infantry/
    Inf-6 (Pers), General Staff Branch, Army
    Headquarters, THQ, P.O. New Delhi-11.
  - 3. Colonel, The Officiating Officer Incharge
    Records, 11 Corkha Rifles, Chetak Lines,
    Lucknow -2.
- 11) Man Office address of the respondents:
  As mentioned above.
- As mentioned above.

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on the same date.

against whichapplication is major penalty of made:

compulsory retirement of the applicant vide order No.DBR/41 /IA
dated 2.11.89 received

The application is against the following order:

1) Order No. IBR/41/IA dated 2.11.
89.

ii) Date: 2.11.89

iii) Passed by: The respondent No.3

iv) Subject in brief:

It has been ordered by the opposite party No.3 that the applic. ant would compulsory retire from service with effect from 31.1.1990 which has been made effective from the date of the order and which is purported to have been passed in exercise of the powers conferred by rule 12(2)(b)of the Central Civil Services (Classification, Control and appeal)

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Rules 1965.A true copy of the order is being filed as

ANNEXURE No. 1 to this application.

The applicant declares that the subject matter of the order against which he wants redressal is within the jurisdiction of the Tribunal.

#### 5. limitation:

The application further declares that the application is within the limitation prescribed in Section 21 of the Administrative Tribunals Act, 1985.

## 6. Racts of the Case:

The facts of the case are given below:-

That the applicant was appointed as Lower Divion Clerk by Commandant 11 GRRC on 7-10-1975 against an existing vacancy at Jalapahar, Darjeeling.

That after serving for 5 years in the said department the applicant was promoted as Upper Division Clerk with effect from 27.2.1981.

That on 30th June 1983, the applicant was transferred to Lucknow alongwith the entire staff as the whole office

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(V)

was shifted from Darjeeling to Lucknow.

That on 3.2.1984 the applicant was reverted to the post of Lower Division Clerk without affording any opportunity to him.

That the applicant's wife expired on 23rd Jun 1978 while the applicant was at Darjeeling after giving birth to second child.

That for the sake of my children the applicant had to remarry again on 13.2.1981, but the second wife also could not help the applicant for longer period and after prolonged sickness she passed away on 27.10.1983, while the applicant was at Lucknow and accordingly the applicant had to remain onlong leave.

That the applicant's mother who was looking after my infants at Darjeeling also expired on 5th Aug. 1988.

That the second son of the applicant became the victim of eplaptic fits and there being no male member to look after my ailing son who remained in Hospital so the applicant had to stay at my Native place for a longer period for which the applicant submitted periodical applications from my leave address.

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That a charge sheet bearing No.DBR/02/LA dated 22.8.87 was served on the applicant by the opposite party (respondent) No.3.A true copy of the charge sheet is being filed as ANNEXURE No.2 to this application.

It is also stated that the respondent No.3 is not the disciplinary authority of the applicant.

That the applicant was never informed if any Inquiry authoritywas appointed in the case. He was also not informed if any presenting officer was appointed in the aforesaid case.

That the applicant was not allowed to avail the help of the Defence Assistant which is obligatory in terms of Rule 14(8). The applicant was never a supplied the copies of the day to day proceedings recorded during the course of hearings.

That the applicant has shifted his ailing sons to Lucknow after the death of his mother and continuously attending my duties.

That the findings of the Inquiry Authority will reveal that it has been stated therein that the applicant remained absent during 1984-85. But it is to be noted that the

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said period has already been regularised by the competent authority long back. A true copy of the Finding is being filed as ANNEXURE No. 3 to this application:

That ignoring all the legal and statutory provisions the Disciplinary authority has punished the applicant vide Annexure No.1 to this application retiring the applicant compulsorily from service with effect from 31.1.90.

7. Relief (s) Sought:

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In view of the facts mentioned in para 6 above, the applicant prays for the following relief(s):

- as contained in Annex re No.1 of compulsory
  retirement passed by the respondent No.3 by
  summoning the original records from the respondents;
- ii) To direct the respondents to allow the applicant to continue to work on his post and pay him all his salaries and allowances due to that post;
- iii) Any other reliefs just and proper in the circumstances of the case.

# 8. Interim order, if prayed for

It is most respectfully prayed that pending final decision of the application, the order dated 2.11.89 as contained in Annexure No.1 passed by the respondent No.3



allowed to continue to work as Lower Division Clerk

on the post he kee has been working after 31.1.90 without

any interpuption from the side of the respondents and the

respondents be directed to pay all his salaries and

allowances due to that post.

#### 9. Details of the remedies exhausted:

The applicant declares that he has exhausted of all the remedies available to him under the relevant service rules etc. as will be borne out from a true to copy of the appeal dated 5.12.89, submitted through proper channel, a true copy of the appeal is being filed as ANNEXURE No.4 to this application.

10. Matter not pending with any other court, etc:

The applicant further declares that the matter regarding which this application has been made is not pending before any court of law or any other authority or any other Bench of the Tribunal.

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- 11. Particulars of Bank Draft/ Postal Order in respect
  of the application Fee:-
- Number of Indian Postal Order(s) 0 3 410 3 3 6
- 2. Name of the issuing Post Office. Ame no back . Lucitne ic
- 3. Date of issue of Postal Order(s) RR 1.90
- 4. Post Office at which payable. To Regustras and all Almer in A Tre bond Allamor of Locknet Bin
- 12. Details of Index:

Are index in duplicate containing the details of the documents to be relied upon is enclosed:

13. Mist of enclosures:

In verification:

I, Dal Bahadur Hai son of late Shri Hastadil Hai, aged about 38 years, working as Lower Diffision Clerk, in the office of the XXXXX Hecords, 11. Gorkha Hefles, Chetak Lines, Lucknow -2, resident of Banda Khera, P.O. Dilkusha, Lucknow Cantt:, do hereby verify that the contents from 1 to 13 are true to my personal knowledge and belief and that I have not suppressed any material facts.

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Applicant.

Dated: 24.1.90.

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The Registrar,

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW.

Bal Bahadur Rai

... Applicant

Versus

The Union of India and others

....Respondents.

# ANNEXURE No.1

# CONFIDENTIAL.

# ORDER FOR IMPOSING MAJOR PENALTY

### ORDER

WHEREAS Shri Bal Bahadur Rai , lower division clerk son of late Hastadil Rai has been charged sheeted for absenting himself from duty for the period for 167 days with effect from 05 October 84 to 19 April 85 and 1 year 6 months and 12 days with effect from 23 December 86 to 04 July 87 vide our memo No.DBR/02/LA dated 22 August 87.

AND WHEREAS it is considered that the conduct of the said Shri Bal Bahadur Rai , lower division clerk son of late Hastadal Rai has led to has conviction in such as to render his further retention in the public service undesirable.

NOW THEREFORE, in exercise of the powers conferred by Rule 12 (2)(b) of the Central Civil Services (Classification Control and Appeal) Rules ,1965 , the undersigne d hereby order for compulsory retirement of Shri Dal Bahadur Rai lower division cleerk son of late Hastadil Rai from service with effect from 31 January 90, which shall take effect from the date of signing of this order viz. 02 November 89 and after taking into account the statement of imputation of charges framed against the said individual and has come to conclusion that the said Shri Dal Bahadur Rai , lower

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division clerk son of late Hastadil Rai is guilty of absenting himself from duty without prior permission/approval of the competent authority.

Sd/-

D BR/41/LA R ECORDS 11 GORKHA RIFLES CHETAK LINES, LUCKNOW-2 (BKD Badgel)
Colonel
Officiating Officer Incharge
Records
(Delegated Disciplinary Authority)

o 2 November 89.

To,

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Shri Dal Bahadur Rai, Lower Division Clerk son of late Hastadil Rai.

Confidential.

Received on 2.11.89.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL , LUCKNOW.

Dal Bahadur Rai

..Applicant

Versus

The Union of India and others

... Respondents.

#### ANNEXURE No.2

### CONFIDENTIAL

# RECISTERED ACK DUE

Telephone Military :449

Abhilekh 11 Gorkha Rifles Records 11 Gorkha Rifles Chetak Lines, Lucknow-2 22 Aug 87.

DBR/2/LA

No 9412040 Shri Dal Bahad ur Rai(LDC) Pussimbling Lami Naya Busty PO Ghoom Dist Darjeeling (WB).

#### DISCIPLINE : CIVILIANS:

- The undersigned proposes to hold an inquiry against 1. Shri Dal Bahadur Rai ,P/LDC , under rule 14 of the Central Civil Services ( Classification , Control and Appeal) Rules 1965. The substance of the imputations of misconduct or misbehaviour in respect of which the inquiry is proposed to be held is set out in the enclosed statement of articles of charge (annexure 1). A statement of the imputations of misconduct or mis behaviour in support of each article of charge is enclosed (Annexure II). A listof documents by which, and a list of witnesses by whom, the articles of charge are proposed to be sustained are also enclosed (Annexure III & IV).
- Shri Dal Bahadur Rai , P/LDC is directed to submit 2. within 10 days of the receipt of this Memorandum a written statement of his defence and also to state whether he desires to be heard in person.
- He is informed that an inquiry will be held only in respect of those articles of charge as are not admitted. He should therefore, specifically admit or deny each article ...2 ofcharge,

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- Shri Dal Bahadur Rai , P/LDC is further informed that if he does not submit his written statement of defence on or before the date specified in para \$\frac{1}{2}\$ above, or does not appear in person before the inquiring authority or otherwise fails is or refuses to comply with the provisions of Rule 14 of the CCS ( CC & A) Rules, 1965 or the orders /directions issued in pursuance of the said rules, the inquiring authority may hold the inquiry against him ex-parte.
- 5. Attention of Shri Dal Bahadur Rai, P/LDC, is invited to Rule 20 of the Central Givil Services (Conduct)Rules 1964 under which no Government servant shall bring or attempt to bring any political or outside influence to bear upon any superior authority to further his interests in respect of matters pertaining to his service under the Government. If any, representation is received on his behalf from another person in respect of any matter dealt with in these proceedings it will be presumed that Shri Dal Bahadur Rai, P/LDC, is aware of such a representation and that it has been made
- at his instance and action will be taken against him for violat
- 6. The receipt of this Memorandum should be acknowledged.

Sd/-(SK Singh) Col Offg Officer Incharge

CONFIDENTIAL.

ion of Rule20 of the CCS (Conduct)Rules, 1964.

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#### CONFIDENTIAL.

#### Annexure

Statement of article of charge framed against No. 9412040 Shri Dal Bahadur Rai, P/LDC, of Records 11 Gorkha Rifles , Lucknow.

# Article of Charge I

Absented himself from duty on expirty of sanctioned leave and remained still so absent in spite of issue of clear instructions to rejoin his duties immediately, as such failed to maintain devotion to duty.

## Annexure II

Statement of imputations of misconduct or misbehaviour in support of the article of charge framed against No 9412040 Shri Dal Bahadur Rai ,P/LDC.

# ARTICLE OF CHARGE I

That the said No 9412040 Shri Dal Bahadur Rai, P/LDC while employed in Records 11 GR, absented himself from duty on expiry of Extra Ordinary Leave, wef 19 Feb 87 and remained still so absent without leave/ sanction. He failed to report on duty inspite of clear instructions issued to him to rejoin his duties, thus he failed to maintain devotion to duty.

#### Annexure III

List of documents by which the article of charge framed against No 9412040 Shri Dal Bahadur Rai ,P/LDC, is

(a) Records 11 GR letter No 01602/94/LA dated 06 May 87.

(b) Records 11 GR letter No.01602/135/LA dated 25 Jun 87.

Shri Dal Bahadur Rai's letter No Nil dated 17 Tun 07

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## Annexure IV

List of witnesses by whom the article of charge framed against No 9412040 Shri Dal Bahadur Rai Documentary.

Sd/~

( S K Singh )
Col
Offig Offr Incharge Records

DBR/07/LA
Abhilekh 11 Gorkha Rifles
Records 11 Gorkha Rifles
Chetak Lines, Lucknow-2
Dated: 22 Aug 87.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW.

Dal Bahadur Rai

... Applicant

Versus

Union of India and others

... Respondents.

## ANNEXURE No.3

## CONFIDENTIAL.

# INQUIRY OFFICER REPORT

- 1. SL-2183 Maj ML Bhatia of 11 GRRC has been detailed as inquiry officer for a case of absence without leave Shri Dal Bahadur Rai, LDC of Records 11 GR vide 11 GRRC letter No. A2/1202/132 dated 11 Aug 88.
- 2. While going through the documents produced by Records
  11 GR and statement of ShriDal Bahadur Bai ,LDC Records 11 GR
  attached Appendix 'A' the following facts have come to light:-
- (a) Shri Dal Bahadur Rai .,LDC was gtd 5 days leave wef
  23 Dec 86 to 29 Dec 86 with permission prefix / suffix
  25 Dec and 28 Dec 86 being holidays .Copy of leave certificate
  attached as per Appendix 'B'.
- (b) On expiry of above leave he requested for 20 days extra ordinary leave to look after his ailing son admitted in hospital .Copy of telegram dated 31 Dec 87 attached as Appendix 'C' and hospital discharge certificate dated 22 Jan 8 attached as Appendix 'D'.
- (c) No request for another extension of 15 days leave for children treatment . Telegram dated 16 Jan 87 attached as Appendix 'E'.
- (d) No again requested 15 days extra ordinary leave due to his son's illness . Telegram dated05 Feb 87 attached as appendix F'.
- (a) No informed Records 11GR telegraphically that his sonisk discharge from hospital and he shall be rejoining his

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duty on 26 Feb 87. Telegram dated 18 Feb 87 attached as Appx 'G'.

- (f) No put up an application showing his inability to join duties as his son Samir Rai issuffering from fits and is still in hospital. Application dated 26 Feb 87 attached as Appendix 'H'.
- (g) He was directed to join his duties forthwith failing which disciplinary action shall be taken against him.Records 11 GR letter No.01602/94/LA dated06 May 87 attached as Appendix 'J'.
- (h) No requested for extra ordinary leave for indefinite period for the treatment of his two sons. He stated that he shall bejoining his duties in the month of Jul 87. Application dated 17 Jun attached as Appendix 'K'.
- (j) No He was again advised to join duty .Records 11 GR letter No 01602/135 /IA dated 25 Jun 87 attached as Appendix K1.
- (k) He was served with Atticle of charge Annexure I, II, III and IV under Rule 14 of the Central Civil Services (Classification, Control and Appeal) Rules 1965. He was directed to submit within 10 days of the receipt of this Memorandum a written statement of his defence. Records 11 GR letter No DBR/O2/LA dated 22 Aug 87 attached as Appendix 'L'. Letter was acknowledged by the individual on O7 Sep 87. Acknowledgement attached as Appendix 'M'.
- (1) He failed to submit the written statement as required vide para (k) above.
- (m) He was informed that despite provision of all the opportunities to submit the written statement he failed to do so and was asked to submit within 30 days of receipt of

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letter failing which exparte inquiry will be held . Records 11 GR letter No. DBR/06/IA dated 09 Apr 88 attached as Appendix 'N'.

- We He informed telegraphically that written statement has been already sent on 04 Sep 87. Telegram dated 07 May 88 attached as Appendix '0'.
- Ultimately he joined his duties on 05 Jul 88 after (o) absence of 1 year 6 months and 12 days.
- On an earlier occasion also he was absent without (p) leave for 167 days wef 05 Oct 84 to 19 Apr 85 for the similar reasons and situation and was punished. His 3 years increment were with-held.

# Finding of Inquiry Officer:

- Dal Bahadur Rai , LDC Records 11 GR is an ex-servicement ne was discharged from service at his own request on extreme compassionate ground.
- He was appointed LDC against existing vacancy Records 11 GR on 07 Oct 86.
- His wife Smt Parmila Rai died on 13Feb 81 . He married second time and his second wife Smt.Sumitra Rai also died on 27 Oct 83.
- $^{\mathrm{H}}\mathrm{e}$  has two minor sons who are ailing children and have been under cons tant treatment. A medical certificate issued by a medical practitioner is attached as Appendix 'P'pand OPD slip. as Appendix 'Q', 'R', 'S', 'T', and 'U'.
- 84 to 19 Apr 85. His treex three years increments were withheld as a punishment for the above offence.

  He absented himself again for 1 year 6 month and 12da wef 23Dec 86 and C4 Jul 87 without sufficient course. He absented himself earlier for 167 days wef 05 Oct
  - He absented himself again for 1 year 6 month and 12days

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# Opinion of the Inquiry Officer:

Shri Dal Bahadur Rai is a habitual absentee and has little regard for his service. His personal problems keep him occupied mentally and emotionally.

Station: Chetak Lines, Lucknow-2

Dated: 23 Jan 89

Sd/ xxxxxxxx ( ML Bhatia ) Major Inquiry Officer

# CERTIFIED TRUE COPY

Sd/-(IMK Murthy ) Major Senior Record Officer for Offg.OIC Records.

Station : Chetak Lines, Lucknow -2

Dated: 24 Nov 89.

Mad ad ad



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW.

Dal Bahadur Rai

... Applicant

Versus

The Union of India and others

....Opp.parties.

# ANNEXURE NO- 4

From: Ex No 9412040 LDC Dal Bahadur Rai, Records 11 GR Chetak Lines, Lucknow-2

To

Director General of Infantry (Inf-6(Pers) General Staff Branch, Army Headquarters, DHQ PO New Delhi -11

(Through Proper Channel).

Appeal against punishment awarded by disciplinary authority in the case of LDC No 9412040 Shri D B Rai of Records 11 GR Chetak Lines, Lucknow (UP)

Sir.

With due respect and humble submission I beg to submit the following for your favourable considerations:

That I was appointed as LDC by Commandant 11 GRRC on 7th Oct 1976 against an existing vacancy at Jalapahar, Darjeeling.

That after serving 5 years in the department, I was promoted to UDC wef 27th Feb 1981.

That on 30th Jun 1983, I was transferred to Lucknow alongwith entire staff as the whole office was shifted from Darjeeling to Lucknow.

That on 03rd Feb. 1984 , I was reverted to the lower post of LDC without affording any opportunity to me.

That my wife expired on 23rd Jun 1978 while at Darjeeling after birth of my 2 2nd Child. The first child was born on 03 Oct 1976.

That striken by unfortunets and for sake of my both infants, I had to remarry on 13 Feb 1981, but

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because of anoyance of 'ALMIGHTY' my second wife alsocould not help me for longer period and after prolonged sickness she passed away heavenly on 27 Oct 1983 while I waw at Lucknow and accordingly I had to remain as long leave.

That my old mother who was the only a sumble to me and to my infants at Darjeeling also left as on 05th Aug 1988.

That having motherless and left only on the mercy of 'ALMIGHTLY' my 2nd son became the victim of eplaptic fits and there being no male member and my old mother bring too week to look after my ailing son who remained in Hospital, I had to stay at my Native Place for a longer period.

That only because of circumstances beyond my control Ihad to remain on leave, the periodical applications for which were submitted from my leave address.

That the prolonged leave availed by me has given an understanding in the mind of my superiors that I am not interested in my service.

That a chargesheet bearing No .DBR/02/LA dated 22 Aug87 (Copy enclosed) was served on me and that too by offg. Commandant (being not my disciplinary authority).

I sent telegraphic representation informing my superiors the circumstances which forced me to stay at Darjeeling , and alternative I joined my duty en 05 Jul 1988.

That the aforesaid chargesheet was progressed by depart without affording me proper opportunity Viz:ment

- I was never informed if any Inquiry authority was (a) appointed .
  - I was not informed if any presenting officer was appointed. . . . 3

Med political (b)



- (c) I was not allowed to wail the help of my Defence
  Assistant in term of Rule 14(8).
- (d) I was never supplied the copies of proceedings of day to day proceedings recorded during the course of hearings.

That ignoring all legal , statutory provision or even human consideration. the Disciplinary authority has now punished me and served me notice that I would be retired wef from 31St Jan.1990. The copy of Commandant 11 GRRC letter No. DBR/41/LA dated O2 Nov 89 enclosed for ready reference.

That after death of my mother on 05Aug 1988 Ihave shifted my ailing mixmyxx sons to Lucknow and on continuously attending my duties.

That one can imagine the mental / physical agonies of an unfortunate man of my status, who has lost almost every thang during the past few years.

That the findings of Inquiry Authority (enclosed) will reveal that he has stated that, I remained absent, during 1984-85, which was regularised by competent authority longback.

#### PRAYER

In view of the irregularities that have taken placeand there being no proper opportunity afforded tome, I pray your Honour to set aside the punishment ordered by Offg. Commandant 11 GRRC, who has wrongly and illegally awarded the punishment.

Thanking you,

Yours faithfully,

Sd/-( Ex No 9412040 LDC D B Raj

2 040/4/P/DBR Dated: 05 Dec 89.

Advance copy forwarded to :-

Director General of Infantry/ Inf 6 (Pers)
General Staff Branch

General Staff Branch Army Headquarters DHQ PO New Delhi -11

General Army DHQ

- Sego

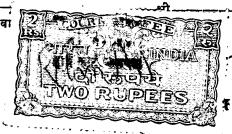
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महोदय

[वादी] अपीलान्ट

वकालतनामा



Dal Bohndur Rus

बनाम टक्किक वर्ष प्रतिवादी (रेस

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कपर जिखे मुकहमा में अपनी ओर से भी किर्न परि के किर्

Jagendrei Wishire Act - L. K Patinak Act - 401 - 401 de 100 de 10

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूँ और लिखे वेता हूँ कि इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य वकील हारा जो कुछ पैरवी व जबाबदेही व प्रश्नोत्तर करें या कोई कागज़ दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावें और रुपया वसूल करें या सुलहनामा व इकबाल दावा तथा अपील निगरानी हमारी ओर से हमारे या अपने हस्ताक्षर से दाखिल करें और तसदीक करें या मुकद्दमा उठावें या कोई रुपया जमा करें या हमारी या विपक्षी (फरीकासनी) का बाखिल किया हुआ रुपया अपने या हमारी या विपक्षी (फरीकासनी) रसीब लेवें या पंच नियुक्त करें—वकील महोदय द्वारा की गई वह सब कार्यवाही हमको सबंधा स्वीकार है और होगी मै यह भी स्वीकार करता हूँ कि हर पेशी पर स्वयं या किसी अपने पैरोकार को मेजता रहूँगा अपर मुकद्दमा अदम पैरवी में एक तरफ मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरे बकील पर नहीं होगी इसलिए यह बकालतनामा लिख विया प्रमाण रहे और समय पर काम आवे।

Jewal Swar Ac

हस्ताक्षर

साक्षी (गवाह) साक्षी (गवाह)

विनांक महीना सन् १६ ई

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पहोदय [बादो अपोलांट] रिस्पाडेंग्ट] रिस्पाडेंग्ट] प्रतिवादी [रेस्पाडेंग्ट] रिस्पाडेंग्ट]

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वादी (अपीलान्ट)

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूं और लिखे देता हूं इस मुकद्मा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाबदेही व प्रश्नोत्तर करें या कोई कागज दाखिल करें या लौटावें या हमारो ओर से डिगरी जारी करावे और रुपया लसूब करें या सुलहनामा व इंबाल दावा तथा अपील निगरानी हमारी और से हमारी या अपने हस्ताक्षर से वाखिल करें और तसदीक करे मुकद्मा उठावे या कोई रुपया जमा करे या हारो विपक्षी (फरीकसानी) का दाखिल किया हुआ रुपया अपने या हमारे हस्ताक्षर युक्त (दस्तखती) रसीद से लेवे या पंच नियुक्त करे—वकील महोदय द्वारा की गई वह सब कार्यवाही हमकी सवंधा स्वीकार है और होमा मैं यह मी स्वीकार करता हूं कि हर पेशी पर स्वयं या किसी अपने पैरोकार को मेजना रहंगा अगर मुकद्मा अदम पैरवी में एक तरफ मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरे वकील पर नहीं होगी इसलिए यह वकालतनामा लिख दिया प्रमाण रहे और समय पर काम आवे।

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हस्ताक्षर ... ...

Le the Central Administrative Tribunal At Allahabad, Circuit Bench at Lucknow

# .rivten statement on behalf of all the wespondents.

Case No 29 of 1990

Jel Behefur wei ..... ....

Applieant

Ver sus.

Union of India & Sthers . . . . . . . . . . . kespondent

I, Lieut Tarlok Singh, aged about 38 years son or shri Gurdeep Lingh Last -ecord Orlicer, 11 Gorkha Milles, Chetak Lines, Lucknow do hereby solemnly allirm and state as under :-

- 1. That the deponant is competant to Tile the written Statement on behalf or the all the respondents.
- 2. That the deponant has read the application filed by Shri Wal Bahadur wai and has understood the contents thereof.
- 3. That the deponent is well conversant with the facts of the case deposed herein after.
- 4. That it will be worthwhile to give a brief history of the onse as under:

# BALLE LISTONY OF THE CASE

Shri Jal Behadur hai was appointed as Lower Division Clerk in Records 11 Gorkha hirles on 07 Oct 1973. He was promoted to Temporary UDC with effect from 27 Oct 1981 in an existin vocancy. He was subsequently reverted to Lower Division Clerk on 03 Feb 8 4 by Army Readquarters vide their Letter No D/50953/Org 8 (T or H)(c) dated 03 Jan 1984.

He was granted rive days Casual Leave from 23 Jec 86 to 29 Dec 86 excluding 25 Dec and 28 Dec being holiday and sundays. He did not join duty on expiry of Casual Leave despite numerous telegrams. He rejoined duty on 05 Jul 1988 after unauthorised absence of one year six months and 12 days.

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desiring his absence, Officiating Officer Incharge Mecords had desued a lindor and use no Dan/O2/LA dated 22 Aug 1987 under Rule 14 of CCS (CC & A) Rules 1985 intimating him to either to present himself before inquiry or forward written statement within 10 days from the date of the receipt of this memorandum otherwise experte inquiry was to be hold against him. The Memorandum was acknowledge by him but neither he reported for duty nor sent any statement. He was ragain reminded on O7 Apr 88 to do the needful but he did not take any action.

On his rejoining duty after an absence of one year six months and 12 days, the disciplinary proceedings was completed. The inquiry Officer was of the opinion that LDC Dal Bahadur Rai a habitual absentee, had little regard for service and his personal problems keep him occupied mentally and emotionally. A copy of Inquiry Report was given to sim on 24 Nov 1989 and the petitoner was compulsorily retired on 31st Jan 1990 (AN).

absent from 04 Nov 84 to 10 Apr 85 for a period of 137 days. He was awarded the panalty of stoppage of increments of pay for a period of three years without having cumulative effect. His absence was regularized with the above penalty and the absence was treated as 202 without pay.

- 5: That the contents of para 1 to 5 need no comments.
- S. That in reply to above contents of para 6 of the application it is stated that the application was appointed as Lower Division Clerk in -ecords 11 Gerkha mirles on O7th Oct 1976. He was promoted as a femoment Upper Livision Clerk on 27 Feb 1981 in an exisiting vectory. Consequent upon promotion of Shri Harendra Kumar Sharma as Tamporary UDC the applicant was reverted to his permanent post DX LDC v.s.T. 3rd Feb 1981.
- 3.2 After the death of his wife on 2nd Jan 1978, the applicant married again on 18.2. 1981 but his second wife also expired on 27-10-1983. He informed the administrative authority on 18 Sep 89 count the demise of And wife and personal occurrence return

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uns published on 17 Set 69.

personal record of the applicant as no declaration to this extent was given by him. hence, no comments in this regard.

3.4. The petitioner was granted rive days casual Leave from 23 Dec 86 to 29 Dec 83 excluding 25 Dec 1986 and 28 Dec 1985 being holiday and sunday. He did not join duty on expiry or Casual Leave despit numerous telegrams from this office. He re-joined duty from absence on 05 Jul 1988 after a period of one yeer six months and 12 days. Euring his absence, Cariciating Caricer Incharge Accords had issued a Henorandum do Dha/02/LA dated 22 Aug 87 under Bule 14 or Central Civil Service (Conduct, Control and Appeal) Rules 1985 intimating him to either present himself for the inquiry to justify his absence or forward written statement within 10 days From the date of receipt or this memorandum otherwise exparte inquiry will be initiated against him. The memorandum was acknowledged by him on 07 Sep 87 but neither he reported in person nor any statement. He was given another opportunity to Forward his statement vide our letter No DNA/06/LA dated 09 Apr 1938. He neither forwarded the statement nor reported for duty.

On his rejoining from obsence of one year six months and 12 days the onse was referred to Headquarters Lucknow Sub area to detail an inquiry Criticar vide letter ho DRA/14/IA dated 19 Jul 1988.

35-21831 Dajor II & Bhatia, quartermaster of 11 GalC was detailed to inquiry Officer to investigate all the circumstances of his absence. Shri AMA Seymour, Critice Supdt of Accords 11 Gorkha Mirles was appointed as defence assistance on request of Ho 9412040 LDC Dal Bahadur Hai. The applicant was all along present during the inquiry conducted by Enjor II & Bhatia. Lajor II & Bhatia opined in his Enquiry report (copy attached as Annemure-II of the application) that he 9412040 LDC Dal Bahadur Hai is a habitual absence and has little regard for his service. He nurthow stated that his personal problems keep him occupied mentally and emotionally. The report of the inquiry was given to him on 24 Nov 89. It is pertinent to mention that Ho 9412040

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6.5

LOC Dal Bahadur Rai was also absent from 24 Nov 84 to 19
Roy 1985 for a period of 157 days. He was awarded the
penalty of stoppage of increments for a period of three
years without cumulative effect. This was also incorporated
in Accords 11 Gorkha Rilles Part II Order No 9/1/35 dated
27 May 85 (copy attached as annexure-I). The absence of
thus was regularised with above penalty and the absence
was treated as 20% without pay.

Officer Incharge "ecords is the appointing authority who has all the powers to deal with the disciplinary cases of civilian start of Hecords 11 GM in terms of Army Leadquarte letter No A/43320/Cr 38 (I or H) (c) dated 15 Mov 84 (copy attached as annexure-II). Moreover the case giving all the comprehensive details was referred to Army Headquarters who directed that the individual be compulsorily retired in terms of Mule 11 (vii) of Central Civil Service (Conduct, Control and Appeal) Mules 1965 vide their letter B/05006/54/Inx-6 (Pers) dated 25 Oct 89(copy attached). He has thus been compulsorily retired on 31 Jan 90(AM) based on the decision given by Army Headquarters referred to above.

Sof That in view of the submission made in the above paragraphs the relier sought for in para 7 and interim relief prayed for in para 8 is not admissible.

6.8 That the contents of Paras 10 to 13 of the application need no comments.

Lucknow &

(Tarlok Singh)

Lieut

Asst Record Officer

(Deponant)

Deted: 1 .kr 90

### Verilication

I, the above named deponant do hereby verify the contents of Force of the written statement are to my own knowledge and those of Peras 4 6 6 7 are believed by me to be true on records and as per legal advice or my councel.

Signed and verified this the 22 4 day of Mar 1990 at Backnows

(Tarlok Singh)

Lient Asst decord Officer

(Deponent)

Thys d. Dist Chand

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# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, AT ALLAHABAD, CIRCUIT BENCH, LUCKNOW.

M.P.NO. 387 of 1991 (L)

APPLICATION FOR FILING SUPPLEMENTARY COUNTER AFFIDAVIT AND DISMISSAL OF THE CLAIM PETITION.

By Respondents 1 to 3.

In

D.A.No. 29/90

Dal Bahadur Rai ......Applicant.

Versus

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To,

The Hon'ble Vice Chairman and his companion members of the aforesaid Tribunal.

The humble application of the applicant above named most respectfully showeth :-

lacks merit & is not sustainable in the eyes of law.

giledsoday 8.

That certain aspects of the case have been stated in the Rejoinderaffidavit which are necessary to be clarified in the interest of
justice by filing the accompanying supplementary counter-affidavit.

That it is in the interest of justice that the supplementary
counter-affidavit may kindly be taken on record and the claim
and the claim petition may be dismissed with cost as the same

Contd. . 2/-

# - PRAYER :-

wherefore it is respectfully prayed that this Hon'ble Tribunal may be kind enough to take the supplementary counter-affidavit on record & dismiss the application with costs.

July 12-7-91

(Dr.Dinesh Chandra)

D. Show ha

Counsel for Respondents/applicant.

Cy,

# IN THE CENTRAL ALMINISTRATIVE TRIBUNAL, ALLAHABAD

# CIRCUIT BENCH LUCKNOW

Original Application No. 29/90

Dal Bahadur Rai

Applicant.

Versus

Union of India & others

Respondents.

Supplementary Counter-affidavit on behalf of all the Respondents.

....

- I. SL-3151 K Capt PL Sharma aged about 38
  Late
  years, son of Shei Ram Sahai Sharma Asstt.

  Record Officer, II Gorkha Rifles, Chetak Lines,
  Lucknow do hereby solemnly affirm and state as under:
- 1. That the deponent has read the Rejoinder Affidavit filed by the applicant and has understood the contents thereof.
- 2. That it has become necessary in the interest of justice to file this Supplementary counter affidavit to clarify certain aspects of the case Reketsdix stated in the Rejoinder affidavit.
- 3. That in reply to para 2 of the Rejoinder /Affidavit it is stated that SL-3345 M Lieut. Trilok

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Singh is Commissioned officer in the Indian Army and has filed the written statement on behalf of Union of India and others. It is maintained that the officer is fully conversant with the facts of the case.

- 4. That the contents of para 3 are denied.
  All the facts of the case have been indicated in the brief history of the case.
- clarified 5\_ That in reply to para 4 it is stated that the petitioner was absent from November 4, 1984 to April 19, 1985 for a period of 167 days and was awarded the penalty of stoppage of increment of pay for a period of three years without commulative effect. He absented himself again for one year six months and 12 days (i.e. from December 12, 1986 to July 4, 1988). An inquiry was ordered. Inquiry Officer opined that LDC Dal Bahadur Rai is habitual absentee. had little regard for service and his personal problems kepthim occupied mentally and emotionally. Based on this, disciplinary proceedings were completed by the competent disciplinary authorities. The question of disciplinary proceedings against the applicant was vitiated, as stated, does not arise as the Inquiry officer gave his opinion taking into account all the pros and cons based on which cisciplinary proceedings have been finalized.

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- 6. That the contents of paras 5 to 7 need no comments., submissions made in para 6, 6.2 to 6.4 in the matrix written statement are reiterated.
- That in reply to para 8 it is clarified that it is a fact that the petitionet who was also absent from Movember 4, 1984 to April 85 for a period of 167 days for which, of course, he was awarded the punishment of stoppage of increment for a period three years without cummulative effect. Moreover, an independent inquiry was detailed by Headquarters Lucknow sub Area, Lucknow enquiry into the circumstances under which the applicant became absent for a period one year six months and 12 days (i.e. from 23 December 86 to to 4 July 88) year Bixxmonthexand 12xdayskixex Based on the proceedings, disciplinary action was instituted by Lt. Gen. R.K.Gaur, Direcor General Infantry vide Army Headquarters letter No. B/05006/54/Inf-6(Pers) dated 25 Oct 89. The punishment awarded by Director General Infantry is not witiated by any other fact except 40 the Court of Inquiry held to inquire into the circumstances for absence from 23 Dec 86 to 04 July 1988. The period of absence, from 23 Dec 86 to 04 July 88 is substantial proof, which has been supported with findings of the court of inquiry forwardwax award of punishment by the Director General

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Infantry at Army Headquarters. The punishment awarded has not been influenced, by any of other facts except the absence of one year six months and 12 days which has been proved by the Court of Inquiry proceedings held to inquiry into the circumstances of the petitioner's absence.

That in reply to para 9 it is stated that the 8. orders of compulsory retirement issued by the competent authority i.e. Director General Infantry at Army Headquarters was correctly disseminated by officiating officer Incharge Records 11 Gorkha Rifles, appointing authority under the provisions of Rule 12(2) (b) of the Central Civil Services (Classification, Control, and Appeal) Rules, 1965. The Court of Inquiry was correctly held under the order of Headquarters Lucknow Sub Area, Lucknow to inquire into the circumstances of absence of petitioner for one year six months and 12 days and has correctly brought out in the finding that the petitioner was absent without sufficment cause. He opined that the petitioner is a habitual absentee, has little regard for his service and his personal problems keep /im occupied mentally and emotionally. Based on it, the punishment

of compulsory retirement has been correctly passed

by Director General Infantry at Army Heaequarters

vide letter No. B/05006/54/Inf-6(Pers) dated 26

Oct 89. The petitioner appealed to the Director

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General Infantry vide his petition dated 5 December 89 to set aside the punishment of compulsory retirement awarded by Director General Infantry and dismininated by Officiating Officer Incharge Racords vide letter No. DBR/41/LA dated 02 November, 89. The appeal was rejected by Lt. Gen R.N.Mahajan, Deputy Chief of the Army Staff vide his letter No. B/05006/54/Inf-6(Pers) dated 03 August, 90(copy attached) It would thus be seen that the case of the petitioner has been thoroughly scrutinized before awarding him the penalty of compulsory retirement from service by Director General Infantry.

That in reply to para 10 it is stated that the prairie penalty of compulsory retirement from service was awarded by Director General Infantry at Army Headquarters after taking into account all aspects of the case based on the Court of Inquiry proceedings for the absence
one year minorman six months and 12 days.

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Deponent. proceedings for the absence of the petitioner for

# Verifacation

I, the deponent named above do hereby vefify UA Sthat the contents of paras 163 are true to my . Les igessonal knowledge, those of paras 4 & 9 are believed to true based on legal advice and the parasm are true based on record. No part of it is false and nothing has been suppressed. So help me God.

kener Coff

I identify the deponent who has signed before me.

3. (2) 1/2/2

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Tele: 3011539

Dte Gen of Infantry/Ini-6 (Pers)
General Staff Branch
Army Haddquarters
DHQ PO New Delhi - 110011

B/U5006/54/Int-6 (Per .)

03 Aug 90

#### OR DER

IMBREAS, the penalty of 'Compulsory Retirement form scrvice' imposed on Shri Dal Bahauur Rad, LDC, by the Disciplinary Authority vide Order No DBM/41/LA dated 02 Nov 89, on the grounds of absenting himself from duty without prior permission/approval or the Competent Authority.

AND, WHEREAS, Shri Dal Bahadur Hai, L.C., preferred on appeal dated 05 Dec 59 to the Appellate Authority against the penalty imposed on him.

appeal and documents on file and taking an overall view or the tacts and circumstants of the case, in exercise of powers vested in him under Rule 27 (2) of the Central Civil Services (Classification, Concrol and Appeal) Rules, 1965, hereby rejects the appeal.

Sd/- x x x x ( kN Manajan) Lt Gen Deputy Chief of the Army Starr

Shri Dal Bahacur Rai, LDC Recorus The 11 Gorkha Rilles Lucknow



The Carlotte

ChA

Statement, it is stated that it is not correct
that Lt.Tarlok Singh who filed the writtene Statement
on behalf of the respondents is competent to file
the written statement. It may be also noted as ite is
stated on legal advice that in i view of the law
declared by the Hon'ble High Court at Lucknow, as
reporteed in 1989 Lucknow Civil Decisions, Page 294—
Iqbal Bahadur Vs.District Judge S ultanpur. It is also
stated that Lt.Tarlok Singh's claim thathe was conversant with the facts of the case is also not correct.

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That it is stated that the brief history of the case as stated in the written statement is not correct. It contains many inaccuracies, but those will have no material effect in deciding the matter in issue tobe adjudicated in this Claim Petition.

It is also submitted that the brief history has been prepared not in a fair manner but with an idea to give a prejudiced version of the case.

- B. B.
- of the brief history as stated in the written statement is that the disciplinary proceedings against
  the applicant was vitiated because of the fact that
  his earlier period of absence that is from 4.11.84
  to 10.4.85 which was already penalised influenced
  the disciplinary proceedings against him.
- 5. That in regard to para 5 of the written

  Statement, it is stated that it needs no reply as

  it has not made any comments regarding paras 1 to5

  of the claim petition.
  - 6. That in regard to paras 6,6.2 and 63.3 of the written statement, it is stated that the averments in the paras under reply are of no consequences as they have no bearing in the matter in issue.
- 7. That in reply to para 6.4. of the Written Statement, it is stated that the facts as contained in the para under reply are not correct, it is distorted The applicant sent a telegram.
- 8. That inreply to para 6.5. of the written

  Statement , it is stated that the disciplinary inquiry

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#### CONFIDENTIAL

Tele: 3018553

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Dte Gen of Infantry/Inf-o (Pers) General Stair Branch Army Headquarters DHQ PO New De Ini - 110011

1/00000/54/Int-0 (Pers)

25 Oct 89

Records 11 Gorkha Milles Chetak Lines, Lucknow

#### LISCIPLING : CIVILLAND

1. Reservence your letter No DBR/30/LA dated 05 Feb 89.

On perssal of the case it is observed that Shri Dal Bahadur Rai, LDC, is a habitual absentee and has no regard for his service. There are, it would not be in the interest of service to allow him to continue in service and longer.

In view of Para 2 above, your recommendation for compulsory retirement of the individual as per Para 11 (vii) of Appendix 4 of CCS (CO&A) Rules, 1965, indicated in Para 4 of your ibid letter, is approved.

Sd/- x x x x Lt Gen RK Gaur DG Infantry

Door.





- of the brief history as stated in the written statement is that the disciplinary proceedings against
  the applicant was vitiated because of the fact that
  his earlier period of absence that is from 4.11.84
  to 10.4.85 which was already penalised influenced
  the disciplinary proceedings against him.
- 5. That in regard to para 5 of the written

  Statement, it is stated that it needs no reply as

  it has not made any comments regarding paras 1 to5

  of the claim petition.
  - 6. That in regard to paras 6,6.2 and 63.3 of the written statement, it is stated that the averments in the paras under reply are of no consequences as they have no bearing in the matter in issue.
  - 7. That in reply to para 6.4. of the Written

    Statement, it is stated that the facts as contained

    in the para under reply are not correct, it is distorted

    The applicant sent a telegram.
- S. That inreply to para 6.5. of the written

  Statement, it is stated that the disciplinary inquiry

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proceddings taken against him was vitiated as will be discer\_ed from the statement \* That No.9412040 IDC Dal Bahadur Rai is a hibitual absentee and has little regard for his service". Again it may be extrasted " It is pertinent to mention that No. 9412040 IDC Dal Bahadur Rai was also absent from 4.11.84 to 10.11.85 for a period of 167 days. He was awarded the punishment of stoppage of inchement for a period of 3 years without managing cummulative effect\*.At this stage, it will be relevant to mention that the charge sheet as contained in Annexure No. 2 Confidential Memo B .DBR/2/LA, which contains the articles of charge never made any imputation against the applicant being a habitual absentee or regarding his absence from 4.11.84 to 10.41.85 .Thus it will be seen that the applicant was charged for the absence only far the period 23,12,86 to 4.7.87 and for no other period but the enquiry report and the impushed punishment impugned punishment of compulsory retirement passed against the applicant shows that his punishment order was given on 2

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charges one for the absence from 4.11.85 to init;

19.11.85 and another for absence from 23.12.86 to

4.7.85. The applicant submits that the punishment
is vitiated having taken into consideration and being
influenced by the fact of absence from 4.11.84 to

19.11.85, for which the applicant was punishment
punished earlier. It is, therefore, infringement
and hit by the principles of double - jeopardy as
provided under articule 20 of the Constitution of

- as contained in Annexure No.1 also suffers from illegalities that it was not passed by the competent authority. It is based on an inquiry report which also suffers because it has referred to the past conduct of the applicant for which he was already punished but not removed from service.
- 10. That the punishment meted out to the applicant is dis-properinate and it is stated that it

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is against the law declared by Hon'ble Supreme Court of India in 1982(3) SCC -346 Rama Kant Misra Vs. State of U.P., 1983(2) SCC -442 Thagat Ram Vs. State of HimalchalPradesh ,1984(1) SCC -152 Management of HMT Limited Bangalore Vs. Mohd Usman, 1984(2) SCC-569 Ved Prakash Gupta Vs.Delton Cable India Private

Lucknows

Limited.

-3-1991. dated

Verification.

I, the deponent abovenamed do heraby

verify that thecontents of paras of the rejoinder-affidavit are true to my own knowledge and those of paras are believed to be true to the best of my information and legal advice. No part of it is false and nothing material has been concealed in it, so help me God.

Lucknow:

I identify the abovenamed deponent -3-1991. who has signed before me and is also known to me personally.

Deponent.

( L.K.Pathak ) Advocate .

Solemnly affirmed before me on

at AM/PM by Shri Dal Bahadur Rai the deponent who has been identified by Shri L.K.Pathak, Advocate, High Court Allahabad, LucknowBench Lucknow.

I have satisfied myself by examining the deponent that he understands the contents of this affidavit which have been read over and explained to him by me.

OATH COMMISSIONER.

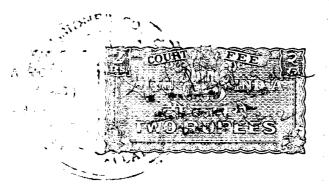
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# BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL , CIRCUIT BENCH AT ALUCHCH

CASE NC.

29 **F** 246x 1990.



Dal Bahadur Rai

Applicant.

Versus.

Union of India and others....

Cpp. Parties.

# Supplementary Rejoinder Affidavit to the Supplementary Counter Affidavit filed on Behalf of representations No.1 & 2

I, Dal Bahadur Rai aged about 39 years, son of Late Sri Hastdil Ral resident of Banda Khera, Post Cffice Dilkusha, Lucknow Cantt. do hereby solemnly affirm and state on oath as under:

noted case. He has himself read the supplementary counter affidavit of the respondents No.1 & 2 and understood the its contents. He has also been explained about the same by his counsel and having understood the same and being personally conversant with the facts theof the case in reply them too deposes as under:-

That the deponent is the applicant in the above

2. That the contents of para 1 and 2 of the Sppmementary Counter Affidavit need no reply.

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- 3. That the contents of para 3 of the supplementary counter affidavit mixim is denied.

  In reply thereto, para 2 of the rejoinder affidavit is reiterated.
- 4. That the contents of para 4 of the supplementary counter affidavit is not admitted. It is submitted that brief history of the case as prepared by the respondents was not done in a fair manner and it gave a prejudiced version of the case.
- 5. That the contents of para 5 of the supplementary is denied. In reply thereto para 4 of the rejoinder marked affidavit is reiterated.
- 6. That para 6 of the supplementary counter affidavit needs no comments.
- 7. That the contents pm of para 7 of the supplementary affidavit is denied. In reply thereto para 8 of the rejoinder affidavit is reiterated.
- 8. That the contents of para 8 of the supplementary counter affidavit is denied. In reply thereto, it is stated that the order of compulsory retirement suffers from various illegalities.

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which refers to the last conductor of application

for which he was already purnished. Therefore there

was no reason and cause for this departmental punishment.

The penality of the compulsory retirement as awarded by

Director General Infantry and communicated by officiating

officer, Records vide letter No. DBR/41/LA dated

2.11.89 is arbitrar, and not in consonence with the law are

declared by the Hon'ble Supreme Court of India in this

regard.

150 or.

9. That in reply to para 9 of the supplementary counter affidavit, it is stated that penality of compulsory retirement from service was passed without taking into account all aspect of the case and is therefore violative of the provisions of law enunciated in the constitution of India.

Lucknow:

Dated: February 24, 1992.

150 an

Depoment.

#### VERIFICATION

I, the above named deponent do hereby verify that the contents of para 1 to 9 of the rejoinder

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affidavit are true to my own knowledge. No part of it is false. nothing material has been concealed in it. So help me God.

Lucknow:

Dated: February 24, 1992.

Depogent.

I identify the deponent who has signad before me. and is personally known to me.

Bulbut Crodyal

(Smt. B. Godinal)

Advocate.

Solemnly affirmed before me on Feb 24 ,1992 at 分方 A.M./P.M. by Sri Dal Bahadur Rai, the deponent who has been identified by Smt. B. Godiyal, Aavocate, High Court Allahabad, Lucknow Be ch, Lucknow

I have satisfied myself by examining the deponent that he understads the contents of this affidavit which have been read over and explained to him by me.

> Oath Commissioner. C. P. MISKA